

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 24/08/2025

Vishal Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 14, 2025

Acts Referred: Bharatiya Nyay Sanhita, 2023 â€" Section 64(2)(m), 137(2)

Protection Of The Children From Sexual Offences Act, 2012 â€" Section 5(j)(ii)(l), 6

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Gaurav Singh, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.346 of 2024, under Section 137(2), 64(2)(m) of the Bhartiya Nyaya Sanhita, 2023 and Section 5(j)(ii)(L)/6

of the Protection of Children from Sexual Offences Act, 2012, Police Station SIDCUL, District Haridwar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that the victim has not supported the prosecution case at trial.
- 4. This fact is admitted by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.